

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN  
ZONE BENCH, PUNE, AT PUNE

ORIGINAL APPLICATION NO. 101 OF 2023(WZ)

Nagesh Vinayak Dhamale

...Applicant

V/s

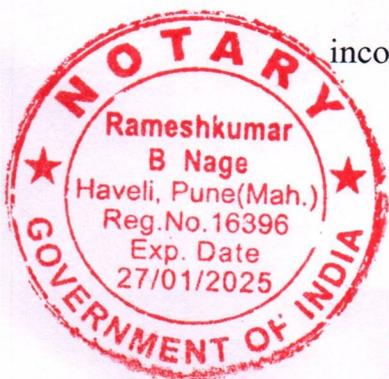
Maharashtra Pollution Control Board and Ors.

...Respondents

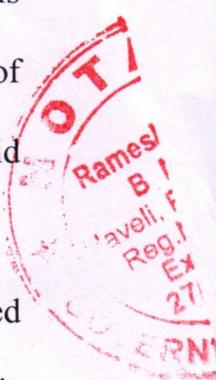
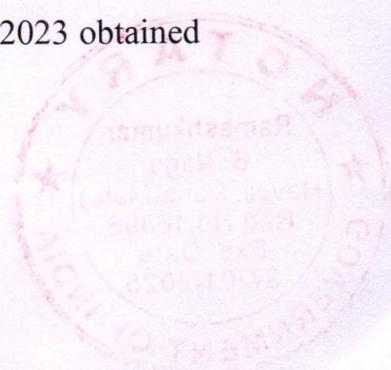
### AFFIDAVIT IN REPLY

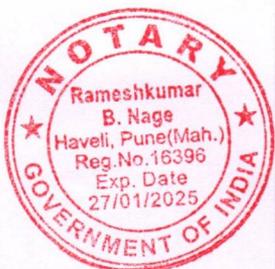
I, Bharat Agarwal, Age: Adult, Occupation:Business, office at: Adams Court, Second Floor, opposite to Hotel Mahabaleshwar, Baner, Pune- 411045, the partner of M/s Apex Builders i.e. Respondent No. 5, state on solemn affirmation as under:-

1. I state that the contents of the present Application are false, frivolous, and baseless, and are not admitted by this Respondent.
2. I state that the pleadings of the Applicant are as vague as possible. I state that, the Applicant has *inter alia* failed, avoided, and neglected to plead material particulars and details regarding the allegations leveled against this Respondent. Therefore, no reliefs on the basis thereof can be considered let alone granted.
3. I state that the pleadings made by the Applicant are contradictory, inconsistent, and self-destructive. In the circumstances, the Applicant is



not entitled to any relief. Hence, the application is liable to be dismissed with costs.

4. I state that, the issues raised by the Applicant are neither true nor correct, and by no stretch of the imagination, the said complaints can be considered.
5. At the outset, I state that the Applicant on 01/08/2023 had *inter alia* submitted to this Hon'ble Tribunal that the Applicant is confining his relief only to the point that this Respondent has not obtained Consent to Operate. The said submission is also reflected and recorded by this Hon'ble Tribunal in paragraph 6 of its Order dated 01/08/2023. In light of the said submission, other issues and reliefs which are beyond the said Consent to Operate are rendered irrelevant and redundant.
6. I state that this Defendant has obtained the Consent to Operate dated 08/08/2023 after paying the requisite penalty and fees therefor which is evident from the documents filed on record by this Respondent. Copy of Consent to Operate dated 08/08/2023 along with the challan showing payment of requisite penalty and fees are annexed herewith at '**Annexure A Colly**'.
7. It is pertinent to note that this Respondent has also paid the requisite Bank Guarantee for procuring the said Consent to Operate dated 08/08/2023. In light of the Consent to Operate dated 08/08/2023 obtained



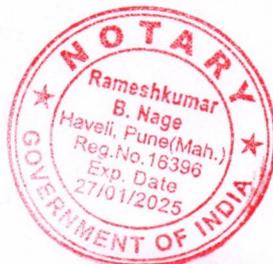
by this Respondent, the Application of the Applicant is rendered devoid of any merit and is bound to fail. Copies of the requisite Bank Guarantees dated 27/09/2023 for procuring the said Consent to Operate are annexed herewith at '**Annexure B Colly**'.

8. I state that this Respondent has completed the drainage work and has duly installed a Sewage Treatment Plant which has been duly certified by the relevant authority and has been functioning effectively. A copy of the certificate of completion of drainage work and mechanical completion certificate showing the installation of the Sewage Treatment Plant are annexed herewith at '**Annexure C Colly**'.

9. I state that this Respondent has closed the borewells and the same is not operation which is apparent from the photos filed on record by this Respondent. Copies of photographs showing the closed borewell and OWC herewith at '**Annexure D Colly**'.

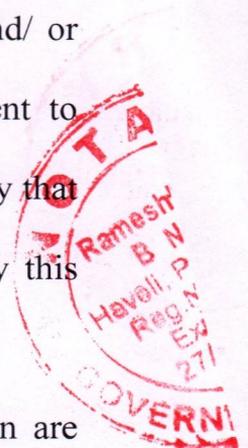
10. I state that this Respondent also has all the required Consent to Establish, Consent to Operate, Environment Clearance Permission, and all the other required permissions absence of which is been propounded out of the Applicant's imagination.

11. I state that on the Gat No. 703, 704, 705, Plot No. A, Moshi Gaon, Borhadewadi, Taluka : Haveli, District: Moshi already society has been formed by vide Society Registration certificate No.



PNA/PNA(6)/HSG/(TC)/22545/2021-2022 dated 22/10/2021 and possession has been delivered to the members thereof as per part completion certificate bearing no. 36/2020 dated 20/01/2020 are annexed herewith at 'Annexure E Colly'.

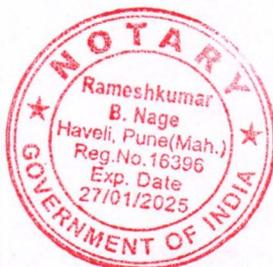
12. The contentions and defences in the present Affidavit in reply are stated and taken without prejudice to each other.
13. I state that the contents of paragraph No. 10 of the Application are neither true nor correct, and the same are denied. I deny that any dispute as alleged or otherwise in respect of the construction caused by this Respondent. I deny that there is any illegal construction and/ or environmental violation made or committed by this Respondent to bring to the notice of the Hon'ble National Green Tribunal. I deny that there is any malpractice which has been allegedly practiced by this Respondent in its construction business as alleged or otherwise.
14. I state that the contents of paragraph No. 12 of the Application are neither true nor correct, and the same are denied. I deny that this Respondent did not apply for the consent to operate as alleged. I deny that this Respondent does not have valid consent to operate permission. I deny that this Respondent has not given any importance to Consent to Establish or Consent to Operate or Environment Clearance Permission. I deny that this Respondent has carried out the



construction illegally. I deny that this Respondent has carried out construction by violating any permission as alleged or otherwise.

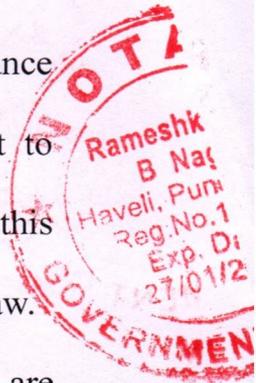
15. I state that the contents of paragraph No. 18 of the Application are neither true nor correct, and the same are denied. I deny that this Respondent does not have the Consent to Establish. I deny that this Respondent does not have the consent to operate. I deny that this Respondent is carrying out the construction in the said project without Environment Clearance Permission. I deny that the construction in the said project has been carried out by this Respondent till today without Consent to Establish or Consent to Operate or Environment Clearance Permission. I deny that no application was proposed by this Respondent for obtaining the Consent to Establish or Consent to Operate or Environment Clearance Permission. I deny that as of today this Respondent is carrying out construction without Consent to Operate permission.

16. I state that the contents of paragraph Nos. 19, 20, and 23 of the Application are neither true nor correct, and the same are denied. I deny that this Respondent has ever violated or is violating any Environmental Law. I deny that this Respondent has ever acted in contravention of the laws. I deny that the construction was carried out without necessary permission as alleged. I deny that this Respondent



has constructed any illegal structure. I state that since this Respondent has not constructed any illegal structure, therefore, no question of this Respondent having alleged fear of litigation or alleged government action/s as alleged or otherwise arises. I deny that this Respondent without the Consent to Establish or Consent to Operate or Environment Clearance Permission is carrying on its Civil Construction Activity till today. I deny that, this Respondent is carrying out any construction activity. I deny that this Respondent has violated the alleged directions given by the government authorities or shown any disrespect in any manner whatsoever towards any authority as alleged or otherwise. I deny that this Respondent has carried out construction in contravention of the existing Environment Clearance Permission. I deny that this Respondent did not obtain consent to construct. I deny that the construction activity undertaken by this Respondent is in violation of any law let alone Pollution Control Law.

17. I state that the contents of paragraph No. 25 of the Application are neither true nor correct, and the same are denied. I deny that this Respondent has constructed any building without the sanction of the Planning Authority. I deny that this Respondent has not complied with the directions as required by law and/ or essential for the Environment. I deny that this Respondent is a habitual environment polluter. I deny

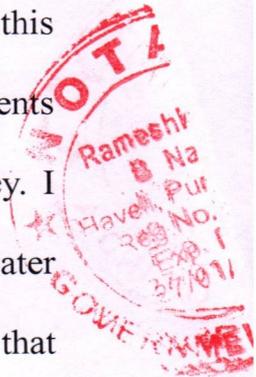


that this Respondent is doing any illegal actions let alone intentionally. I deny that this Respondent violated the Environmental law or construction law of the concerned government authority. I state that this Respondent has not made any damage to the environment, therefore, no question of the Applicant allegedly visiting the site and/or making on-site observations arises. I deny that the extraction of groundwater is in violation of any law or permission or rule or regulation or causes any concern as alleged or otherwise. I deny that extraction of ground water causes any issue much less which leads to alleged uplifting or seismic activity or ecological environment deterioration or land subsidence. I deny that extraction of groundwater causes any issue to nearby rural areas as alleged or otherwise. I deny that this Respondent did not carry out the plantation as per the alleged guidelines by the appropriate government authority. I deny that this Respondent has misled any government authority. I deny that this Respondent has acted beyond its capacity and in order to attract more and more customers for its scheme or sale of its flats or shops. I deny that this Respondent is providing an illegal facility as alleged or otherwise. I deny that any amenity will unnecessarily consume humongous metric tons of water as alleged or otherwise. I deny that any amenity will cause any issue to nearby rural areas as alleged or



otherwise. I deny that the alleged shortage or limited resources have anything to do with the issue involved. I deny that this Respondent has failed to install the Rain Water Harvesting System as alleged. I deny that the building constructed by this Respondent lacks a basic water facility. I deny that this Respondent is providing no heed to any alleged permission and/ or direction of the authorities. I deny that no outlets have been designed or compartments have been made available for the drains as alleged.

18. I deny that this Respondent is not bothered towards conserving and/ or safeguarding the environment. I deny that this Respondent is only giving importance to making money and/ or seeking to make maximum margins out of the scheme as alleged. I deny that this Respondent is cutting down the crucial environmental components and/ or replacing the area of those components in making money. I deny that this Respondent does not have a sewage and/ or wastewater management system and/ or Pollution Monitoring System. I deny that this Respondent has violated any stipulated direction of any of the authorities or acted in contravention and/ or has overlooked the implementation of the facility. I deny that this Respondent has not made any setup for the alleged segregation as alleged. I deny that this Respondent has not organised the solid waste management. I deny that



the solid waste is not segregated and/ or bifurcated as alleged. I deny that all types of solid wastes are dumped together without segregation. I state that since the solid waste is segregated, therefore, no question of any alleged the said solid waste affecting the environment or health or well-being in any way whatsoever arises. I deny that this Respondent is carrying out any illegal activity much less alleged illegal dumping and/ or exporting them or damaging the environment.

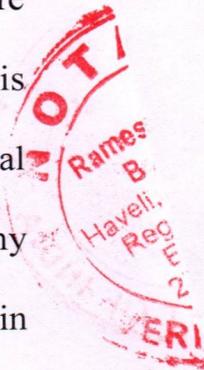
19. I deny that this Respondent has not considered tree plantation. I deny that this Respondent has not dedicated the space required for plantation for development roads as alleged. I deny that this Respondent has violated or acted in contravention of any minutes as alleged or otherwise. I deny that this Respondent has not planted any trees for the trees which are cut down by this Respondent. I deny that this Respondent has only paid priority to its profit margins or has overlooked the Environment Hazardous. I state that, this Respondent has planted requisite trees of which the MPCB has also taken a note.

20. I state that this Respondent has carried out the requisite plantation as per the direction of the appropriate authority. I deny that this Respondent has installed higher loads of power supply than prescribed. I deny that this Respondent has failed to install the Solar PV panel as alleged. I deny that this Respondent is not following any rule and/ or



regulation and/ or guideline given by the authority. I deny that this Respondent has caused any environmental damage. I state that, this Respondent has installed requisite Solar PV panels of which the MPCB has taken a note of. I state that, this Respondent has also provided requisite rainwater harvesting pits of which the MPCB has taken a note of.

21. I deny that this Respondent has acted in contravention of any Rule or Guideline laid down in the Environment Clearance Permission. I deny that this Respondent has not bothered to respect any of the guidelines laid down by any authority that too relating to the well-being of the Environment.
22. I state that the contents of paragraph No. 26 of the Application are neither true nor correct, and the same are denied. I deny that this Respondent has ever violated any environmental law or illegal construction. I deny that this Respondent is an offender of any environmental law. I deny that this Respondent has any interest in violating the law as alleged or otherwise. I deny that acting in any way is against the direction of any authority or welfare of the people. I deny that this Respondent is an offender let alone a repeated offender. I deny that this Respondent has ever acted beyond law let alone deliberately. I deny that this Respondent has completed the



construction of the said project by violating the environmental law. I deny that this Respondent does not have a valid Consent to Establish or Consent to Operate or Environment Clearance Permission.

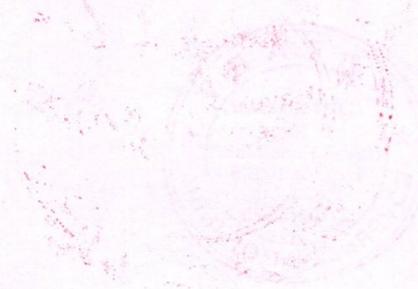
23. I state that the contents of paragraph No. 27 of the Application are neither true nor correct, and the same are denied. I deny that this Respondent has not complied with any compulsory condition and/or direction as per law for obtaining Consent to Establish or Consent to Operate or Environment Clearance Permission or other necessary permission. I deny that this Respondent has committed any offence let alone serious or knowing the same. I state that this Respondent has committed no offence therefore no question of this Respondent continuing to commit any offence much less repeatedly and/ or regularly as alleged or otherwise arises. I deny that this Respondent has done any action that shows disrespect or insults the any alleged appropriate government authority. I deny that this Respondent is not following sustainable development. I deny that it is right to say that this Respondent is a habitual environment polluter.

24. I state that the contents of paragraph No. 28 of the Application are neither true nor correct, and the same are denied. I deny that the construction carried out by this Respondent is illegal and/ or in contravention of Consent to Establish or Consent to Operate or



Environment Clearance Permission. I deny that this Respondent does not have the Consent to Establish or Consent to Operate or Environment Clearance Permission. I deny that any construction is not recorded in the sanctioned layout plan issued by the planning authority. I deny that for any alleged reason this Respondent waited for the Consent to Establish or Consent to Operate or Environment Clearance Permission. I deny that the construction and completion of work in the said scheme is without any valid Consent to Establish or Consent to Operate or Environment Clearance Permission.

25. I state that the contents of paragraph Nos. 29 to 31 of the Application are neither true nor correct, and the same are denied. I deny that this Respondent is an environment polluter let alone habitual. I deny that this Respondent has ever violated any environmental law or caused damage to the environment or risked the life of any person. I deny that this Hon'ble National Green Tribunal has the jurisdiction as alleged. I deny that the cause of action for the present suit ever arose. I deny that the cause of action for the present suit arose in the year 2020 when this Respondent got the Completion Certificate. I deny that there is any continuous cause of action. I deny that there is any illegal construction carried out by this Respondent. I deny that the present application is filed and presented well within the limitation.



For NGR  
Maha

In the circumstances, the present Application deserves to be dismissed with exemplary costs.

Whatever is stated hereinabove is true and correct to the best of my knowledge, information, and belief and in witness whereof I have affirmed

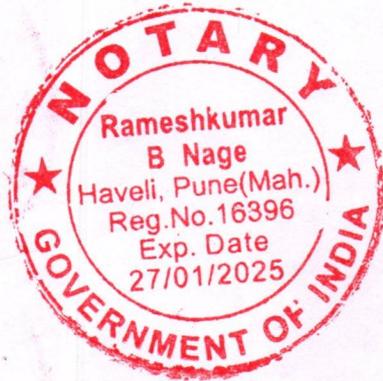
the same on 6<sup>th</sup> Day of October, 2023 at Pune

**6 OCT 2023**



Affiant

*[Handwritten Signature]*  
I know the Affiant

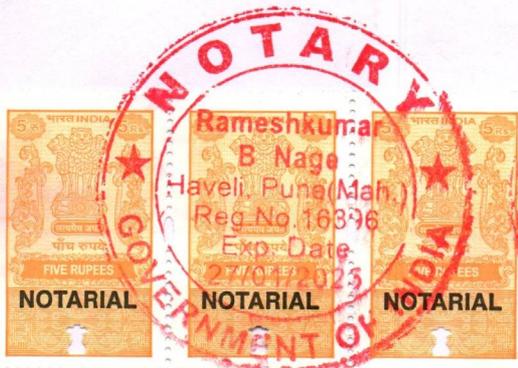


**BEFORE ME**

*[Handwritten Signature]*

**RAMESHKUMAR. B. NAGE**  
Notary Govt. of India

Noted and Registered  
at Sr. No. 123456789  
Date: - 6 OCT 2023



2 OCT 1952

*[Faint handwritten notes and scribbles]*

RECORDED  
RAMESHWAR S. WAD  
Notary Public & Law

Noted and Registered  
at Sr. No. 100  
Date 21.10.52



RECORDED

## MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CC/UAN No.0000152472/CO/2308000559

Date: 08/08/2023

To,  
 M/s Apex Builders,  
 Gat. No. 703,704 & 705 Plot No A,  
 Moshi, Tal Haveli, Dist Pune



### Sub: Consent to Operate (part-I) for Building Construction project under Red Category

- Ref:**
1. Revalidation of Consent to Establish with Expansion granted vide No. Format1.0/CC/UAN No.0000111130/CE/2205000020 dtd. 01.05.2022
  2. Minutes of 36th Consent Committee Meeting of 2022-23 held on 20.03.2023
  3. Minutes of 8th Consent Committee Meeting of 2023-24 held on 03.07.2023

Your application NO. MPCB-CONSENT-0000152472

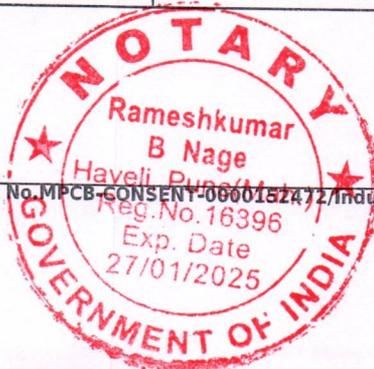
For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **The Consent to Operate(Part-I) is granted for period upto 30.06.2024**
2. **The capital investment of the project is Rs.97.16 Cr(Total CI Rs 117.73 Cr) Cr. (As per C.A Certificate submitted by industry).**
3. **The Consent to Operate(Part-I) is valid for building construction project named as M/s Apex Builders, Gat. No. 703,704 & 705 Plot No A, Moshi, Tal Haveli, Dist Pune on Total Plot Area of 9292.15 SqMtrs for completed part-I total construction BUA of 28861.77 SqMtrs out of proposed Total Construction BUA of 29409.18 SqMtrs as per EC granted dated 03.01.2019 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Consent to Establish dtd 01.05.2022	9292.15	29409.18
2	Environmental Clearance dtd08.04.2015	9292.15	25012.87
3	Environmental Clearance dtd 03.01.2019	9292.15	29409.18

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to Disposal
1.	Trade effluent	Nil	NA NA



Sr No	Description	Permitted	Standards to	Disposal
2.	Domestic effluent	114.0	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG Set-320 kVA	01	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Wet Waste	269 Kg/Day	OWC with Composting	As Manure
2	Dry Waste	184 Kg/Day	Segregation	To Local Body
3	STP Sludge	11 Kg/Day	Dewatering	As Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	50	Ltr/A	Reprocessing	To Authorized Reprocesser

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
11. Project Proponent shall operate the Organic waste digester with composting facility or biodigester with composting facility effectively
12. The project proponent shall make provision of charging of electric vehicles in atleast 30 % of total available parking area.
13. The Project Proponent shall comply with the Environmental Clearance obtained vide No SEIAA-EC-0000000580 dtd. 03.01.2019 for Construction Project on total plot area 9292.15 SqMtr & proposed total Construction BUA 29409.18 SqMtr.



14. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to O & Environmental Clearance.

This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



*Sangewar*

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Signed by: Dr. J. B. Sangewar  
Joint Director (WPC)  
For and on behalf of,  
Maharashtra Pollution Control Board  
jdwater@mpcb.gov.in  
2023-08-08 17:55:41 IST

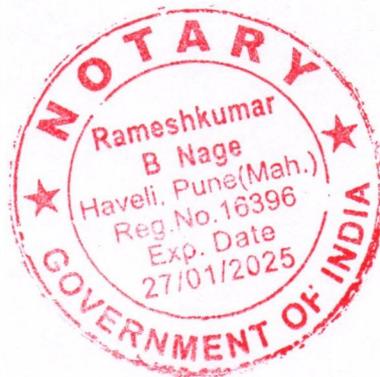
**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	125000.00	TXN2211000930	08/11/2022	Online Payment
2	1126712.00	TXN2308000798	04/08/2023	Online Payment
3	375000.00	MPCB-DR-20716	07/08/2023	RTGS

**PP has paid penal fees of Rs 1126712**

**Copy to:**

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri Chinchwad  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided MBBR based Sewage Treatment Plants (STPs) of combined capacity **115.00 CMD for treatment of domestic effluent of 114.0 CMD.**

B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.

- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	144.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



## SCHEDULE-II

**Terms & conditions for compliance of Air Pollution Control:**

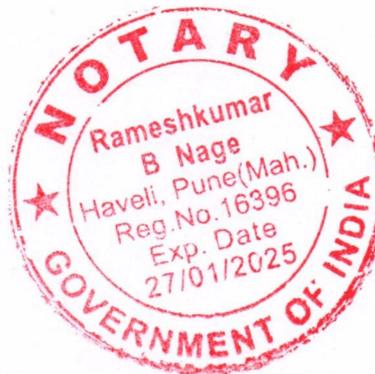
- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set-320 kVA	Acoustic Enclosure	5.00	HSD 43 Ltr/Hr	1	SO2	20.64 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm3
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
  - The toilet shall be provided with exhaust system connected to chimney through ducting.
  - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
  - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.



**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate (Part-I)	Rs 10 Lakhs	15 Days	Compliance of Consent Conditions & Operation and maintenance of Pollution Control Systems	Up to Commissioning of the Project	Up to Commissioning of the Project

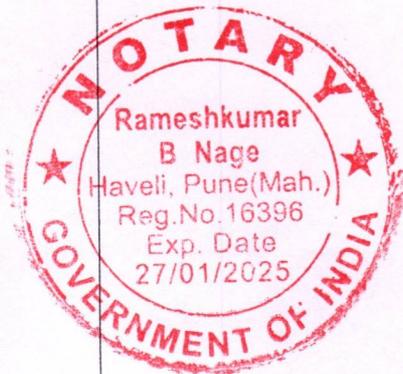
\*\* The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.  
# Existing BG obtained for above purpose if any may be extended for period of validity as above.

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV**General Conditions:**

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.



- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

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This certificate is digitally & electronically signed.

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167

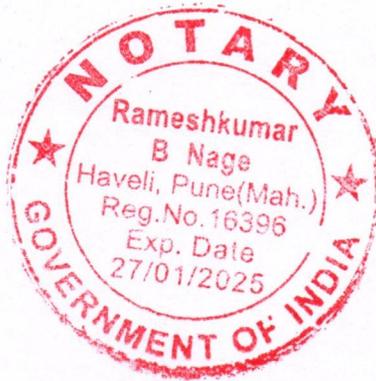
Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Thank you. Your payment has been successfully received with following details.

### Transaction Receipt

**Transaction Status:** Success  
**Transaction Reference no:** YBOM1548538513  
**Transaction no:** TXN2211000930  
**Transaction On:** 08-11-2022 16:26:50  
**Payment For:** MPCB-CONSENT-0000152472  
**Email:** vinayak.raskar005@gmail.com  
**Mobile no:** 9689898545  
**Amount:** 125000.00 INR.







169

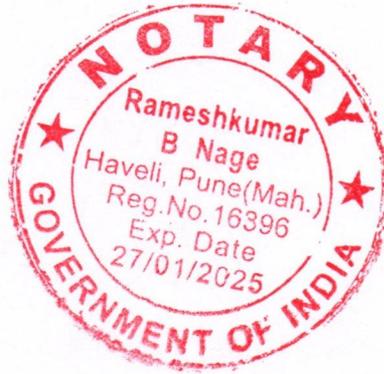
Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Thank you. Your payment has been successfully received with following details.

### Transaction Receipt

**Transaction Status:** Success  
**Transaction Reference no:** ZBOM1304215845  
**Transaction no:** TXN2308000798  
**Transaction On:** 04-08-2023 13:34:03  
**Payment For:** MPCB-CONSENT-0000152472  
**Email:** vinayak.raskar005@gmail.com  
**Mobile no:** 9689898545  
**Amount:** 1126712.00 INR.







171

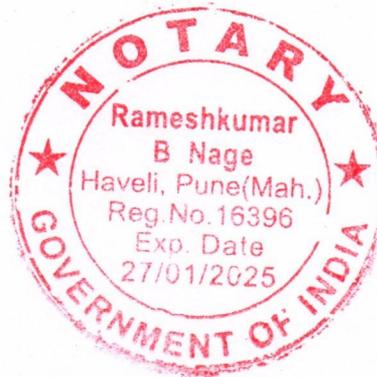
Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

**Bank Guarantee**

<b>BG UAN NUMBER:</b>	MPCB-BG-0000026768	<b>Industry Name:</b>	Apex Builders	<b>Industry Address:</b>	1st Adams court,2nd Floor, Opp.Hotel Mahabaleshwar, Baner Road, Pune		
<b>RO Region:</b>	RO-Pune	<b>SRO Region:</b>	SRO-Pimpri Chinchwad	<b>BG Obtained for:</b>	CONSENT	<b>BG for:</b>	Operate
<b>Consent No:</b>	Format1.0/CC/UAN No.0000152472/CO/2308000559	<b>Consent Date:</b>	08-08-2023	<b>Consent Validity Date:</b>	30-06-2024		
<b>Conditions:</b>	Compliance of Consent Conditions & Operation and maintenance of Pollution Control Systems	<b>Compliance period:</b>	30-06-2024	<b>BG No:</b>	0134823IPG014557	<b>Amount:</b>	1000000
<b>Bank:</b>	Bank of Maharashtra	<b>BG submission Date:</b>	28-09-2023	<b>BG expiry Date:</b>	31-01-2027		

**Note:** You have been directed to submit original bank guarantee along with this acknowledge letter to concerned regional office.







महाराष्ट्र MAHARASHTRA

2023

CB 219940

अ. क्र. 81386 दि. 27 SEP 2023

दस्तावेज प्रकार

दस्त नोंदणी करणार आहेत का? होय/नाही.

मिळकतीचे वर्णन

मुद्रांक विकत घेणाऱ्याचे नांव

पत्ता

दुसऱ्या पक्षकाराचे नांव

हस्ते व्यक्तीचे नांव व पत्ता

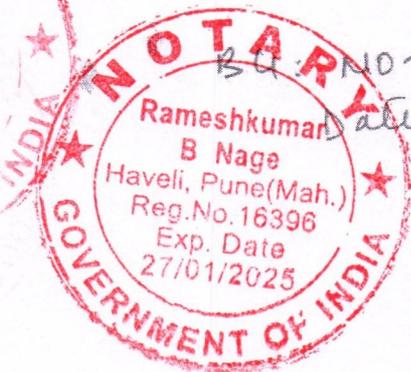
मुद्रांक विकत घेणाऱ्याची सही

ज्या कारणासाठी ज्यांनी मुद्रांक खरेदी केला, त्यांनी त्याच कारणासाठी मुद्रांक खरेदी केल्यापासून ६ महिन्यांत वापरणे बंधनकारक आहे.

अपुन्य विशाल  
बालू कु  
बंक ऑफ महाराष्ट्र  
किरण देवराज लडकत  
परवाना क्र. २२०९९२५  
४३९, सोमवार पेठ, पुणे-११



Bank Guarantee



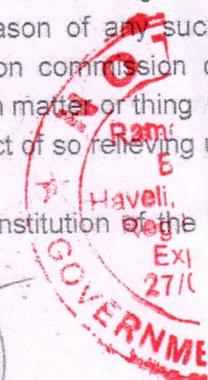
BANK NO- 0134823IP9014557

Date:- 27/09/23



## BANK GUARANTEE

1. In Consideration of the Regional Officer, Maharashtra Pollution Control Board, Regional Officer, Pune having agreed to grant M/s Apex Builders, time for the due compliance of consent conditions/directions towards Compliance of consent conditions and Operation and Maintenance of Pollution Control Systems mention in vide Consent No. Format1.0/CC/UAN No. 0000152472/CO/2308000559 dated 08/08/2023 Valid up to 30/06/2024 and as required under the provisions of Air (Prevention and Control of Pollution) Act 1981 (14 of 1981) Water (Prevention and Control of Pollution) Act 1974 (6 of 1974 ) and / or Environment (Protection) Act 1986 on production of a Bank Guarantee for Rs. 10,00,000/- (Rupees Ten lakhs only). We Bank of Maharashtra) at the request of said M/s Apex Builders do hereby undertake to pay to the Board an amount not exceeding Rs. 10,00,000/- against any non-compliance of Consent conditions/directions or damages etc caused to the Environment by reason of any breach of provisions of said Acts, Notices, letter, instructions etc by the said company/unit/local body.
2. We Bank of Maharashtra do hereby undertake to pay the amount due and payable under this guarantee without any demur merely on a demand from the Board that the amount claimed is due for the reason of non fulfillment of Undertaking. Non compliance of Directions/notices/letters/instructions/issued by the Board/violation of provisions of any of the provisions of Law mentioned hereinabove. Any such demand made on the Bank shall be conclusive as regards the amount due and payable by the Bank under this Guarantee. However our liability under this Guarantee shall be restricted to an amount not exceeding Rs. 10,00,000/-
3. We undertake to pay to the Board any money so demanded notwithstanding any dispute or disputes raised by the said company/unit in any suit or proceedings pending before any court or Tribunal or Board against the Board relating thereto, our liability under this present being absolute and unequivocal.
4. The payment so made by us under this agreement shall be valid discharge of our liability and company/unit shall have no claim against us in making such payment.
5. We Bank of Maharashtra further agree that the guarantee herein contained shall remain in full force and effect during the period that would be taken for the performance of the undertaking/notice/letter etc and that it shall continue to be enforceable till all the dues of Government/ Board under or by virtue of said undertaking/notice/letter etc have been fully paid and it has claimed satisfied or discharged or till Government /Board certified that the terms Conditions of the Directions/Undertaking/Notice/letter/any provisions of relevant law have been fully and properly carried out and complied by the said company /unit and accordingly discharges this guarantee. Unless the demand or a claim under this guarantees is made on us in writing on or before 31/01/2027 We shall be discharged from all liability under this Guarantee thereafter.
6. We Bank of Maharashtra further agree with the Board that the Board shall have the fullest liberty without our consent and notice/letter etc or to extend time of compliance by the said company/unit from time to time or to postpone for any time or from time to time any of the powers exercisable by the Board against the said company/unit and to forbear or enforce any of the terms and conditions relating to the said undertaking/notice/letter etc and we shall not be relieved from our liability by reason of any such variation, or Extension being granted to the said company/unit or for any forbearance, action commission on the part of the Board or any indulgence by the Board to the company/unit or by any of such matter or thing whatsoever which under the law relating to sureties would but for this provisions have effect of so relieving us.
7. This Guarantee will not be discharged due to the change in the Constitution of the Bank or the



company/Unit.

8. We Bank of Maharashtra under take not to revoke this guarantee during its currency except with the Previous consent of the Board in writing.

9. Notwithstanding what has been stated above our liability under this guarantee is restricted to Rs. 10,00,000/- . (Rupees Ten lakhs only). Our guarantee shall remain in force until 31/01/2027

10. Unless a demand or claim under this guarantee is made on in writing on or before 31/01/2028 all your rights under the guarantee shall be forfeited and we shall be released and discharged from all liabilities under this guarantee thereafter.

*The Bank's liability under this Bank Guarantee shall not exceed Rs.10.00 Lakh (Rupees Ten Lakhs only)*

*This bank Guarantee shall be valid up to 31.01.2027 (Date of Validity of the Bank guarantee) and The Bank is liable to pay the Guaranteed amount or part thereof under this Bank Guarantee only and only if the beneficiary serves upon the Bank a written claim or demand on or before 31.01.2028 (Date of Validity of the Bank guarantee)"*

*As per Exception 3 to Section 28 of Indian Contract Act, 1872, the statutory claim period will be up to one year of the Validity period of this Bank Guarantee. In other words, the Bank issuing such guarantee will not be liable under such guarantee to the beneficiary after the expiry of one year from the validity period, regardless of period of limitation under the Limitation Act, 1963. "*

BG No.- 0134823IPG014557  
Date- 27.09.2023

Signature .....

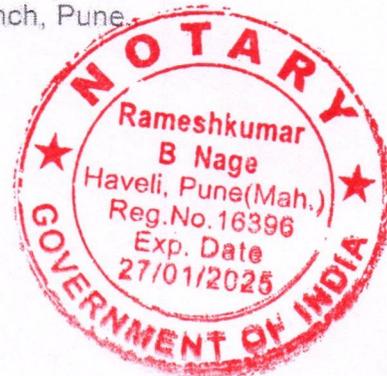


Name of the Officer: Ms. Dibya Diptee  
Designation of the officer: Sr Manager  
Code No: 30758



Name of the Officer: Mr. Manoranjan Mohanty  
Designation of the officer: Chief Manager  
Code No: 24645

Name of the Bank and Branch: Bank of Maharashtra, Baner Branch, Pune.







177

Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

**Bank Guarantee**

**BG UAN NUMBER:** MPCB-BG-0000026771

**Industry Name:** Apex Builders

**Industry Address:** 1st Adams court, 2nd Floor, Opp. Hotel Mahabaleshwar, Baner Road, Pune

**RO Region:** RO-Pune

**SRO Region:** SRO-Pimpri Chinchwad

**BG Obtained for:** CONSENT

**BG for:** Establish

**Consent No:** Format1.0/CC/UAN No.0000111130/CE/2205000020

**Consent Date:** 01-05-2022

**Consent Validity Date:** 12-01-2026

**Conditions:** Compliance of consent conditions and EC conditions

**Compliance period:** 12-01-2026

**BG No:** 0134823IPG014558 **Amount:** 500000

**Bank:** Bank of Maharashtra

**BG submission Date:** 28-09-2023

**BG expiry Date:** 31-01-2027

**Note:** You have been directed to submit original bank guarantee along with this acknowledge letter to concerned regional office.







महाराष्ट्र MAHARASHTRA

2023

CB 219937

181383 27 SEP 2023

दस्तावेजाचा प्रकार.....

दस्त नोंदणी करणार आहे का हावे/नाही. B C

मिळकतीचे वर्णन.....

मुद्रांक विकत घेणाऱ्याचे नांव.....

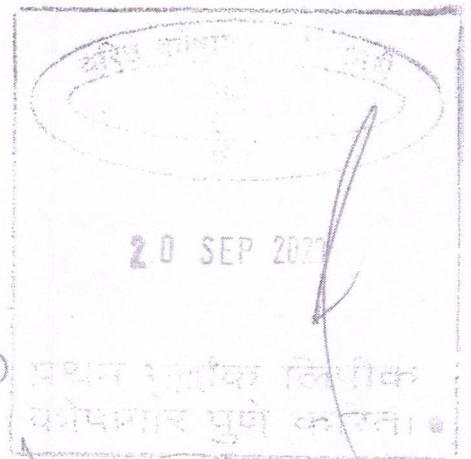
पत्ता.....

दुसऱ्या पक्षकाराचे नांव.....

हस्ते व्यक्तीचे नांव व पत्ता.....

Machrekar किरण देवराम लडकर

मुद्रांक विकत घेणाऱ्याची सही परवाना क्र. 2209924 829, सोमवार पेठ, पुणे-११ ज्या कारणासाठी ज्यांनी मुद्रांक खरेदी केला, त्यांनी त्याच कारणासाठी मुद्रांक खरेदी केल्यापासून ६ महिन्यात वापरणे बंधनकारक आहे.



Bank Guarantee

BG NO - 0134823IP9014558 Date - 27/09/23





7. This Guarantee will not be discharged due to the change in the Constitution of the Bank or the company/Unit.

8. We Bank of Maharashtra, Baner, Pune under take not to revoke this guarantee during its currency except with the Previous consent of the Board in writing.

9. Notwithstanding what has been stated above our liability under this guarantee is restricted to Rs. 5,00,000/- (Rupees Five Lakhs Only). Our guarantee shall remain in force until 31/01/2027.

10. Unless a demand or claim under this guarantee is made on in writing on or before 31/01/2028 all your rights under the guarantee shall be forfeited and we shall be released and discharged from all liabilities under this guarantee thereafter.

*The Bank's liability under this Bank Guarantee shall not exceed Rs.5.00 Lakh (Rupees Five Lakhs only)*

*This bank Guarantee shall be valid up to 31.01.2027 (Date of Validity of the Bank guarantee) and The Bank is liable to pay the Guaranteed amount or part thereof under this Bank Guarantee only and only if the beneficiary serves upon the Bank a written claim or demand on or before 31.01.2028 (Date of Validity of the Bank guarantee)"*

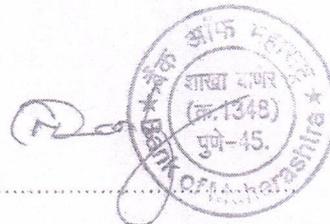
*As per Exception 3 to Section 28 of Indian Contract Act, 1872, the statutory claim period will be up to one year of the Validity period of this Bank Guarantee. In other words, the Bank issuing such guarantee will not be liable under such guarantee to the beneficiary after the expiry of one year from the validity period, regardless of period of limitation under the Limitation Act, 1963. "*

BG No.- 0134823IPG014558  
Date- 27.09.2023

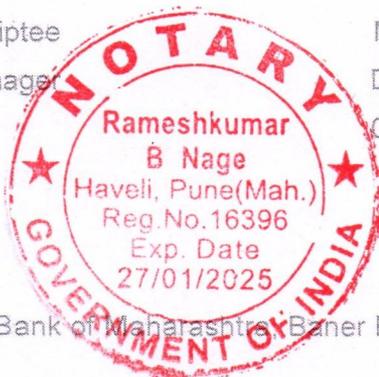


Signature .....

Name of the Officer: Ms. Dibya Diptee  
Designation of the officer: Sr Manager  
Code No: 30758



Name of the Officer: Mr. Manoranjan Mohanty  
Designation of the officer: Chief Manager  
Code No: 24645



Name of the Bank and Branch: Bank of Maharashtra, Baner Branch, Pune



THERMAX LIMITED 98-99, GENERAL BLOCK, BHOSARI, PUNE - 411 026. INDIA.  
TEL.: (020) 67156910 / 67156930 □ FAX : (020) 67156661  
Website : www.thermaxglobal.com □ IT PAN - AAAC 3910D  
Customer Care : 18002090115 (India Toll Free)

Water & Waste Solutions  
Standard Plant Group



Date : 1-10-2019

## MECHANICAL COMPLETION CERTIFICATE

This is to certify that M/s **Thermax Ltd** WWS SPG has successfully completed Supply, Erection of Mechanical, Electrical & Instrumentation System for Sewage Treatment Plant with Capacity 100 KLD bearing OC number 320818 Located at M/s Apex Builders Moshi. Pune.

This Plant is ready for Precommissioning and Commissioning activities.

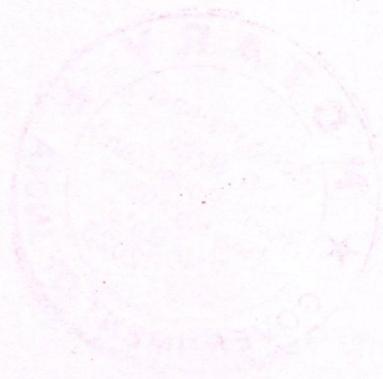
For THERMAX LIMITED

*[Handwritten Signature]*  
Moshi. B.



REGD. OFFICE : D-13, R.D. AGA ROAD, MIDC, CHINCHWAD, PUNE 411 019. INDIA.  
CORPORATE IDENTITY NUMBER : L29299PN1980PLCO22787





जलनिःसारण विभाग



पिंपरी चिंचवड महानगरपालिका पिंपरी-१८  
पाणी पुरवठा व जलनिःसारण विभाग  
क्र. पापु। जनि। कअे ३३१२०१९  
दि. १३/११/२०१९

ड्रेनेज कनेक्शन पूर्णत्वाचा दाखला.....

मुंबई प्रंतिक महानगरपालिका अधिनियम १९४९ कलम १५९ (१) अन्वये मौजे मोशी, गट नं. ७०३, ७०४ आणि ७०५ (पै), आर्कि पाटील आणि बुगडे असोसिएट्स द्वारा मे.अपेक्स विल्डर्स यांना इमारतीचे ड्रेनेज जोडण्याचा कार्यालयीन आदेश क्र.जनि/क/३२५/२०१९ दिनांक:- ०१/०१/२०१९ अन्वये परवानगी देण्यात आली.

वरील परवानगी प्रमाणे अर्जदार यांनी ड्रेनेज कनेक्शनचे काम पूर्णतः केल्यामुळे यांना सदरच्या कनेक्शनचा वापर करण्यास परवानगी देण्यात येत आहे.

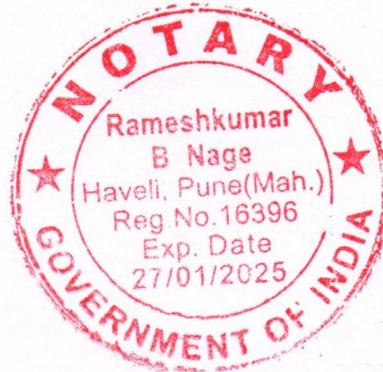
सदरचे ड्रेनेज कनेक्शन पुर्णत्व १७६ सदनिका, १२७९५.३१ चौ.मी निवासी व ३९.८७ चौ.मी व्यापारी क्षेत्राकरीता देणेत येत आहे.

अट:-पावसाच्या पाण्याचा निचरो करणेसाठी स्वतंत्र व्यवस्था करणेत यावी.

उप अभियंता

जलनिःसारण विभाग क क्षेत्रीय कार्यालय  
पिंपरी चिंचवड महानगरपालिका  
पिंपरी - ४११०१८

प्रत:- श्री.दिपक हरीभाऊ धरवाढे  
(प्लंबींग ला. क्र. ५२५) मुदत दिनांक १/०२/२०१९ ते दि. ३१/०१/२०२१





जलनिःसारण विभाग



पिंपरी चिंचवड महानगरपालिका पिंपरी - १८

क क्षेत्रीय जलनिःसारण विभाग

क्र.पापु/जनि/क/४२४/२०१९

दिनांक: ११/१२/२०१९

प्रति,  
आर्कि पाटील आणि बुगडे असोसिएट्स द्वारा मे.अपेक्स बिल्डर्स  
गट नं. ७०३, ७०४ आणि ७०५ (पै),  
मोशी

विषय:- इमारतीच्या अंतर्गत जलनिःसारण व्यवस्थेअंतर्गत पुर्णत्व ना हरकत  
दाखला देण्याबाबत.....

- संदर्भ:- १) टोकण क्र. ००४३ दिनांक ११/१२/२०१९  
२) या विभागाकडील सुधारित परवानगी ना हरकत दाखला क्र. पापु/जनि/कक्षे/३२५/२०१९  
दि.१/१०/२०१९  
३) क्र.वी.पी./ मोशी-वो-हाडेवाडी/२१/२०१५, दि.३१/०३/२०१५, सुधारित  
क्र.वी.पी./ मोशी-वो-हाडेवाडी/२९/२०१७, दि.२९/०४/२०१७  
४) या विभागाकडील पुर्णत्वाचा दाखला क्र.जनि/कक्षे/१३६९/२०१९  
दि.१३/११/२०१९

वरील संदर्भानुसार गट नं. ७०३, ७०४ आणि ७०५ (पै), मोशी, येथील पिंपरी चिंचवड महानगरपालिका तर्फे  
मे.आर्कि पाटील आणि बुगडे असोसिएट्स द्वारा मे.अपेक्स बिल्डर्स यांचे इमारतीमधील  
१७६ सदनिका व ३९.८७ चौ.मी व्यापारी जलनिःसारण निवासी व व्यापारी व्यवस्था पुर्णतः पुर्ण झाली  
असल्याचे आढळले. सदरची जलनिःसारण व्यवस्था तांत्रिक दृष्ट्या योग्य आहे.  
सर्व सदर इमारतीमधील १७६ सदनिका व ३९.८७ चौ.मी व्यापारी करिता सदरचा पुर्णत्व  
ना हरकत दाखला देणेत येत आहे.

(खालील अटीस अधीन राहून)

अट क्र.१ पावसाचे पाणी अथवा इमारतीचे जलनिःसारण व्यवस्थेमधील पाण्याव्यतिरिक्त असणा-या पाण्याच्या  
निच-याची व्यवस्था सार्वजनिक पाण्याच्या निचरा व्यवस्थेस करणे बंधनकारक राहिल.

उपआसिंधता

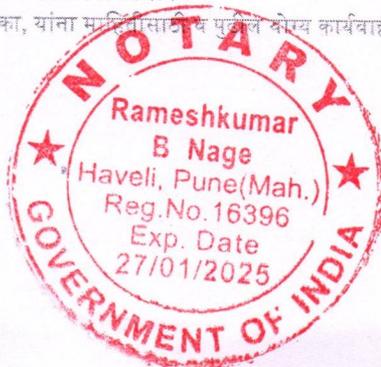
जलनिःसारण विभाग

क क्षेत्रीय कार्यालय

पिंपरी चिंचवड महानगरपालिका

पिंपरी -१८

प्रत:- १) मा. उप. शहर अभियंता, वांश्चकाम परवानगी विभाग  
पिंपरी चिंचवड महानगरपालिका, यांना मर्यादीत कार्ये कोरय कार्यवाहीसाठी



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## जलनिःसारण विभाग

पिंपरी चिंचवड महानगरपालिका, पिंपरी-४११०१८

क क्षेत्रीय कार्यालय, जलनिःसारण विभाग

क्र. कक्ष/जनि/क/ ३२३ /२०१९

दिनांक:- ०१/१० / २०१९

प्रति,

आर्कि पाटील आणि बुगडे असोसिएट्स द्वारा मे.अपेक्स विल्डर्स

गट नं. ७०३, ७०४ आणि ७०५ (पै)

पत्ता - मोशी

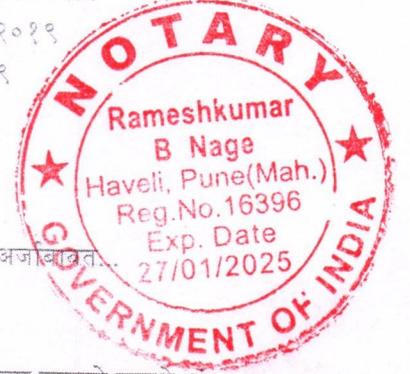
विषय:- आपल्या दिनांक ९/०९/२०१९ च्या ड्रेनेज कनेक्शन अर्जाबाबत.

महोदय,

आपले मौजे मोशी, गट नं. ७०३, ७०४ आणि ७०५ (पै), चे ड्रेनेज कनेक्शनच्या कामाचे नकाशे मंजूर केले असून सदर कामाची ड्रेनेज कनेक्शन फी र.रू. ८८,०००/- आणि रस्ता दुरुस्ती फी र.रू ३५००.००/- अनाधिकृत जोड फी र.रू ००.००/- महानगरपालिकेकडे खालील प्रमाणे भरलेली आहे. मंजूर नकाशाप्रमाणे ड्रेनेज कनेक्शनचे काम पूर्ण करावे तसेच कामाचे खोदाईमुळे अपघात अगर रहदारीस अडथळा होणार नाही अशी खबरदारी घ्यावी. यावद्दलची जबाबदारी आपण व आपले लायन्सन्स प्लंबर यांच्यावर राहिल. कळावे.

शेरा:- सदरचा परवानगी दाखला १७६ सदनिका, १२७९५.३१ चौ.मी निवासी व ३९.८७ चौ.मी व्यापारी क्षेत्राकरीता खालील अटीनुसार देणेत येत आहे.

- १) प्रत्यक्ष काम सुरु करणेपूर्वी ड्रेनेजचे नकाशे मान्य करून घ्यावे लागतील व ड्रेनेज डेव्हलपमेंट चार्जेस भरल्याशिवाय ड्रेनेज पूर्णत्वाचा दाखला मिळणार नाही.
- २) पावसाळ्यातील पाण्याची व्यवस्था स्वतंत्रपणे करणेत यावे व ते पाणी जलनिःसारण नलिकेस जोडू नये.
- ३) सदर इमारतीचे वेसमेंटचे कनेक्शन मनपा जलनिःसारण नलिकेस जोडू नये.
- ४) प्रकरणासोबत जोडणेत आलेल्या नकाशामध्ये आपल्या मार्फत दर्शविणेत आलेल्या बांधकाम प्रकल्पामधील बांधणेत येणा-या मैलाशुद्धीकरण केंद्राची कार्यपद्धती व प्रक्रियायुक्त सांडपाण्याची गुणवत्ता महाराष्ट्र प्रदुषण नियंत्रण मंडळाच्या मानकानुसार असल्याबाबत पूर्ण शहनिशा करण्याची जबाबदारी विकसकाची राहिल. तसेच सदर ठिकाणी बांधणेत येणा-या मैलाशुद्धीकरण केंद्राची तांत्रिक माहिती पूर्णत्वाच्या वेळेस मनपास देणे बांधनकारक राहिल.
- ५) नकाशात दर्शविणेत आलेल्या मैलाशुद्धीकरण केंद्राचे (STP) ठिकाणामध्ये (Location) मनपाच्या परवानगी शिवाय बदल करणेत येऊ नये. सदर ठिकाणी बांधणेत आलेल्या STP ची चालन, देखभाल व दुरुस्तीची बाबतची अट सदनिका धारकांचे करार नाम्यामध्ये व सोसायटी स्थापनेनंतर सोसायटी हस्तांतरण करारनाम्यामध्ये नमुद करून त्याची एक प्रत या विभागास सादर करणे बांधनकारक राहिल.  
तसेच पर्यावरण विभागाकडील (Environmental Clearance) ना हरकत दाखला सादर करणे आवश्यक राहिल.
- ६) सदर बांधकाम प्रकल्पामध्ये किचन व बाथरूम मधील पाण्याचे पुनःर्वापर व पुनः चक्रिकरण करणेच्या अटीवर जादा पाण्याची व्यवस्था बांधकाम विकास नियंत्रण नियमावलीनुसार ड्रेनेज बाबत कार्यवाही करणेत यावी.
- ७) सदर गृहप्रकल्पाकरीता बांधणेत आलेल्या STP चे प्रक्रिया केलेले सांडपाणी गार्डनींग, फ्लशिंग आणि क्रॉमन फ्लोअर वॉशिंग करिता वापरणेत यावी. जादा पाण्याची व्यवस्था बांधकाम विकास नियंत्रण नियमावलीनुसार ड्रेनेज बाबत पुढील कार्यवाही करणेत यावी.
- ८) सदर बांधकाम प्रकल्पासाठी सादर केलेल्या नकाशानुसार STP ची क्षमता देणेत आलेली आहे. सदर बांधकाम प्रकल्पामध्ये भविष्यात सदनिकांचे संकेत वाढ झालेस अथवा व्यापारी क्षेत्रात वाढ झालेस MPCB च्या नियमानुसार वाढीव क्षमतेचा STP बांधणेची जबाबदारी ही विकसकाची राहिल.
- ९) नियोजित बांधकामासाठी विकसकास सुधारीत परवानगी घ्यावी लागत असलेस त्यासाठी जलनिःसारण विभागाचा सुधारीत ना हरकत दाखला घेणे बांधनकारक राहिल.

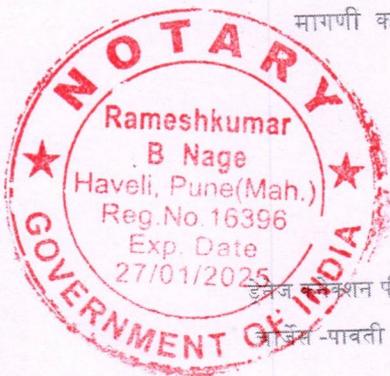


१०) सदर बांधकाम प्रकल्पामध्ये •बिल्डींग मधील १७६ मदनिका, १२७९५.३१ चौ.मी निवासी व ३९.८७ चौ.मी व्यापारी क्षेत्राकरीता पुरेशा क्षमतेचे मल शुद्धीकरण केंद्र महाराष्ट्र प्रदुषण नियंत्रण मंडळाचे Consent to Establish घेऊन बांधणेत यावे.

सोबत जोडलेल्या अटी आपणास बंधनकारक राहिले.

सोसायटी /अपार्टमेंटची नोंदणी होणेपूर्वी व हस्तांतरित केल्यानंतर विकासकासाठी नियम व अटी

- १) मैलाशुद्धीकरण (STP) /पुनःचक्रिकरण केंद्रामधून प्रक्रिया केलेल्या सांडपाण्याची गुणवत्ता महाराष्ट्र प्रदुषण नियंत्रण मंडळाचे मानकानुसार ठेवण्याची जबाबदारी विकासकाची राहिल.
- २) सदर मैलाशुद्धीकरण (STP) /पुनःचक्रिकरण केंद्र महाराष्ट्र प्रदुषण नियंत्रण मंडळाचे मानकानुसार चालवण्यात यावे व मानकानुसार आवश्यक त्या तपासण्या वेळोवेळी करण्यात याव्यात व तपासणी अहवालाची नोंद ठेवण्यात यावी.
- ३) सदर मैलाशुद्धीकरण (STP) /पुनःचक्रिकरण केंद्रात काही विघाड झाल्यास किंवा अडचणी आल्यास त्याची दुरुस्ती २४ तासात सदर केंद्र पूर्ववत सुरू करण्यात यावे.
- ४) सदर मैलाशुद्धीकरण (STP) /पुनःचक्रिकरण केंद्राबाबत कोणत्याही प्रकारची तक्रार आल्यास त्याची संपूर्ण जबाबदारी विकासकाची राहिल.
- ५) सदर मैलाशुद्धीकरण (STP) /पुनःचक्रिकरण केंद्राची वेळोवेळी पाहणी करण्याचा म.न.पा. स अधिकार राहिल.
- ६) सदर मैलाशुद्धीकरण (STP) /पुनःचक्रिकरण केंद्राबाबत महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांनी हरकत घेतलेस सदर बाबतची सर्वस्वी जबाबदारी लिहून देणारा /विकासकावर राहिल, त्याची म.न.पा.स तोशीस लागू देणार नाही.
- ७) भविष्यामध्ये सदर भागीदार ड्रेनेज लाईन कार्यान्वित झाल्यानंतर बांधकामासाठी वापर करून अतिरिक्त प्रक्रियायुक्त पाण्याची व्यवस्था महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांच्या नियमानुसार करण्यात यावी. तसेच बांधकाम विकास नियंत्रण नियमावलीनुसार ड्रेनेज बाबतची पुढील कार्यवाही करण्याची जबाबदारी विकासकाची राहिल.
- ८) सदर मैलाशुद्धीकरण (STP) /पुनःचक्रिकरण केंद्राचे चालन /संपूर्ण देखभाल व दुरुस्ती तसेच आवश्यक ते कर्मचारी यांची सोसायटी /अपार्टमेंटचे राहिल. याबाबतची अट सोसायटी /अपार्टमेंट हस्तांतरण करारनाम्यामध्ये नमूद करण्याची जबाबदारी विकासकाची राहिल. सोसायटी /अपार्टमेंट हस्तांतरण करारनाम्याची प्रत म.न.पा चे जलनिःसारण भागाकडे देणे विकासकावर राहिल. म.न.पा .स तोशीस येऊ देणार नाही. याबाबत कोणताही कायदेशीर बाब उद्भवल्यास त्याची संपूर्ण खर्चासह जबाबदारी विकासकाची राहिल.
- ९) विद्युत पुरवठा खंडित झाल्यास मैलाशुद्धीकरण (STP) / पुनःचक्रिकरण केंद्र सतत कार्यान्वित राहण्यासाठी स्वतंत्र जनरेटची व्यवस्था करण्याची जबाबदारी विकासकाची राहिल.
- १०) मैलाशुद्धीकरण (STP) / पुनःचक्रिकरण केंद्र कार्यान्वित झाल्याशिवाय पूर्णत्व नाहरकत दाखल्याची मागणी करता येत नाही. यातील सर्व मजकूर मान्य राहिल.



ड्रेनेज कनेक्शन फी, रस्ता दुरुस्ती -  
जोडलेला - पावती क्र. २६५५.

उप अभियंता  
क क्षेत्रिय जलनिःसारण विभाग  
पिंपरी चिंचवड महानगरपालिका, पिंपरी-१८

दिनांक: १६/०१/२०१९

एकूण र.रु. ९१,५००/-

प्रत:- श्री.दिपक हरीभाऊ घरवाढवे  
(प्लंबींग ला. क्र. ५२५) मुदत दिनांक १/०२/२०१९ ते दि. ३१/०१/२०२१

माहिती व योग्य तजविजीसाठी

PCMC | Online RTS



दिनांक :- 15/09/2019  
 Challan No:- 400419200001040  
 वेळ :- 04:45:52 कार्यालय :- EFC33/Pimpri  
 PM  
 विभाग :- जलनिःसारण विभाग  
 पत्ता :- 703,704-705 Mushi

पिंपरी विचवड महानगरपालिका, पिंपरी शिंदे  
 नागरी सुविधा केंद्र(सामक प्रवासी)  
 संश्लेषणाधीन वसती



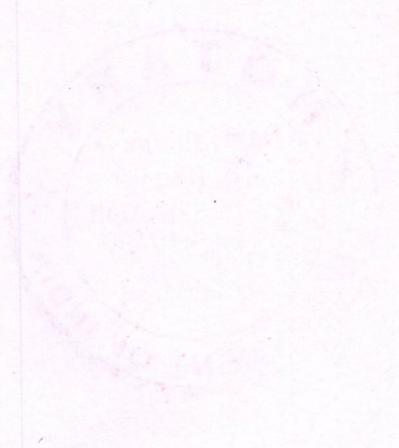
Receipt No :- 303537097444  
 अर्जा क्र :- 103319200006480  
 विषय :- इलेक्ट्रिकल परवानगी देणे अधिकृत पुरवठा  
 अंतर्गतचे नाव :- Apex Builders  
 Mobile No.:-

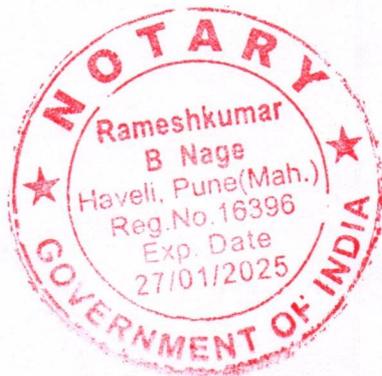


अर्जाचे प्रमाणपत्र/कारादेश निकालण्याचे दिनांक EFC33/Pimpri राहिल.  
 Amount paid by DD ( DD No=515378, BANK Name=BANK OF MAHARASHTRA,Date=16/09/2019 )

- 1) कच्चा रचनेदरम्यान नकारण
- 2) निकाल करू नसावा/ सहा. एवढे की शिल्लक/विषयाने शिल्लक भरा/ असावा/संपूर्ण/सकळ करणेसाठी/सकळ करणेसाठी/सकळ करणेसाठी
- 3) पिंपरी महानगरपालिकेतील अर्जा परवानगाधारक पत्रदार यांचे स्वीकारणे











OF INDIA ★

NOTARY  
★ Rameshkumar ★  
B Nage  
Haveli, Pune(Mah.)  
Reg.No.16396  
Exp. Date  
27/01/2025  
★ GOVERNMENT OF INDIA ★





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पीएनए/ पीएनए(६)/ एचएसजी /  
(टीसी) / २२५३५/२०२१-२०२२

दिनांक : २२ /१०/२०२१.

सत्यमेव जयते

## महाराष्ट्र शासन

सहकार, पणन व वस्त्रोद्योग विभाग

## नोंदणी प्रमाणपत्र

या प्रमाणपत्राद्वारे प्रमाणित करण्यात येत आहे की,

अॅपेस्ट्राफी अँट मोशी सहकारी गृहचरणा संस्था मर्यादित.,

गट नं. ७०३, ७०४, ७०५, प्लॉट नं.अ, मोशी गांव,

बोन्हाडेवाडी, ता. हवेली, जि. पुणे

ही संस्था महाराष्ट्र सहकारी संस्थांचे अधिनियम १९६० मधील (सन १९६१ चा महाराष्ट्र अधिनियम क्रमांक २४) कलम ९ (१) अन्वये नोंदण्यात आलेली आहे.

उपरिनिर्दिष्ट अधिनियमाच्या कलम १२ (१) अन्वये व महाराष्ट्र सहकारी संस्थांचे नियम, १९६१ मधील नियम क्रमांक १० (१) अन्वये संस्थेचे

वर्गीकरण

गृहनिर्माण संस्था

असून

उपवर्गीकरण

भाडेकरु सहभागिदारी गृहनिर्माण संस्था

असे आहे.

Ramesh Kumar  
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स्थळ : पुणे

दिनांक : २२ /१० /२०२१



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डॉ. शीतल पाटील

(डॉ. शीतल पाटील)

उपनिबंधक, सहकारी संस्था,

पुणे शहर(६), पुणे